

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2777
ANSWERED ON:15.03.2010
LIST OF DGS D SUPPLIERS
Ram Shri Purnmasi

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Rule 151, GFRs-2005, states that when estimated value of goods to be procured is upto Rs. 25 lakhs, copies of the bidding document would be sent directly to the firms which are on the list of registered suppliers;
- (b) whether as per Rule 142 DGS&D item-wise lists of eligible and capable suppliers are prepared and maintained;
- (c) if so, the details of such lists of eligible and capable suppliers;
- (d) if not, the reasons therefor; and
- (e) whether DGS&D has registered vendors who are not manufacturers and if so, the details thereof and the details of items for which they have been registered giving rates for which registered?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) Rule 151 of GFR pertains to method to be adopted for issue of Limited Tender Enquiry only. DGS&D concludes Rate Contracts on the basis of open/advertised tenders only and therefore Rule 151 is not applicable to DGS&D tenders.
- (b&c) In accordance with Rule 142 of GFR 2005, a list of registered firms is available on DGS&D website www.dgsnd.gov.in.
- (d) Does not arise.
- (e) The DGS&D presently register non-manufacturing vendors only in the category of "suppliers of imported stores". A total of 252 such firms have been registered by DGS&D. The name of such firms and items are also available in the website of DGS&D. Prices of individual items currently on DGS&D Rate Contracts are also available at DGS&D's Website.